

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/01895/2018

DATED THIS THE 16TH DAY OF AUGUST, 2019

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI C.V. SANKAR, MEMBER (A)

Dr. Girish M. Bengalorkar,
S/o Late C.V. Munindrappa,
Aged about 40 years,
Working as Assistant Professor,
Department of Pharmacology,
Employees State Insurance Corporation,
Medical College and Post Graduate Institute of
Medical Sciences and Research, Rajajinagar,
Bengaluru 560 010
Residing at Flat No. F-2, 1223,
Tirumala Vikas, Behind Vinayaka Hospital,
80 Feet Road, Chandra Layout,
Bengaluru 560 040
(By Advocate M/s Subbarao & Co.)

..... Applicant

Vs.

1. The Union of India,
Represented by its Secretary,
Ministry of Labour & Employment,
No. 2, Rafi Marg,
New Delhi 110 001

2. The Director General,
Employees State Insurance Corporation,
Panchadeep Bhavan,
CIG Road, New Delhi 110 002

3. The Medical Commissioner (Medical Education),
Employees State Insurance Corporation,
Panchadeep Bhavan,
CIG Road, New Delhi 110 002

4. The Dean,
Employees State Insurance Corporation,
Medical College and Post Graduate Institute of
Medical Sciences and Research, Rajajinagar,
Bengaluru 560 010

....Respondents

(By Shri Vishnu Bhat, Counsel for Respondents No. 1 to 4)

O R D E R (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J))

Heard. Applicant's son is having 300 mg of Vinlep morning and evening and his body weight is 19 kilograms, therefore, he squarely comes under the ambit of the DoPT circular granting benefit to a caregiver of a child afflicted with a very serious disease. But then we also hold that after 3 years' time a review will be held. Applicant's child will be subjected to medical

examination by a competent medical board and assessed. Till then, applicant will continue at the present place.

2. The OA is allowed to this limited extent. No order as to costs.

(C.V. SANKAR)

(DR.K.B.SURESH)

MEMBER (A)

MEMBER (J)

/ksk/

Annexures referred to by the applicant in OA No. 170/01895/2018

Annexure A1 Copy of the impugned order dated 12.12.2018

Annexure A2 Copy of the notification dated 01.03.2018

Annexure A3 Copy of the OM dated 08.10.2018

Annexure A4 Copy of the medical prescription dated 15.02.2018

Annexures referred in reply statement

Annexure R1 Copy of the ESIC memorandum dated 28.03.2013

Annexure R2 Copy of the ESIC file notings

Annexure R3 Copy of the ESIC (Med-VI) branch file noting

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